

CENTRAL ADMINISTRATIVE TRIBUNAL CHANDIGARH BENCH

Hearing by Video Conferencing

O.A. No.060/00782/2019 & M.A. No. 060/01997/2019

Chandigarh, this the 21st of August, 2020

HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J) HON'BLE MS. AJANTA DAYALAN, MEMBER (A)

N Balachander, s/o late N.L.N. Rao, aged 59 years, working in BSNL as CAO looking after, Office of the PGM, HTD BSNL, Adarshnagar, Hyderabad, r/o H. No. 3-4-122/30, 31/401, Svastika Signature, Road No. 4, Vivekananda Nagar, Mansoorabad, Hyderabad 500068, RR District Telangana State

....Applicant

(BY: Applicant in person)

Versus

- 1. The Chairman and Managing Director, BSNL, H.C. Nathur Lane, Janpath, New Delhi 110001.
- 2. The GM Personnel (Personnel Branch), 4th Floor, Bharat Sanchar Bhawan, Janpath, New Delhi 110001.

.... Respondents

ORDER(Oral)

SANJEEV KAUSHIK, MEMBER (J):

- 1. For the reasons stated in M.A. No. 060/01997/2019, the prayer of the applicant seeking restoration of O.A. is allowed. O.A. is restored to its original number.
- 2. Heard applicant in O.A. He submitted that he is aggrieved against a status quo order passed by this Bench of the Tribunal in O.A. NO. 060/01435/2018 as on the basis

2- O.A. No.060/00782/2019



thereof his promotion order cannot be implemented. He filed this O.A. under a wrong legal advice. He further submitted that he has now been advised to be a party in the indicated case (O.A. NO. 060/01435/2018) and file an application for vacation of stay therein. He, therefore, prays that he be allowed to withdraw the O.A. with liberty to file appropriate application in the O.A. NO. 060/01435/2018 for redressal of his grievance.

3. The O.A. is disposed of as withdrawn with the aforesaid liberty. No costs.

(AJANTA DAYALAN) MEMBER (A) (SANJEEV KAUSHIK)
Member (J)

Place: Chandigarh Dated: 21.08.2020

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